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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

### PART V

#### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

#### THE KADI SARVA VISHWAVIDYALAYA (AMENDMENT) BILL, 2012.

GUJARAT BILL NO. 3 OF 2012.

#### A BILL

*further to amend the Kadi Sarva Vishwavidyalaya Act, 2007.*

It is hereby enacted in the Sixty- third Year of the Republic of India as follows:-

1. (1) This Act may be called the Kadi Sarva Vishwavidyalaya (Amendment) Act, 2012.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of  
section 2 of Guj.  
21 of 2007.

2. In the Kadi Sarva Vishwavidyalaya Act, 2007 (hereinafter Guj. 21 of 2007, referred to as "the principal Act"), in section 2, for clause (k), the following clause shall be substituted, namely:-

"(k) "Schedule" means Schedules appended to this Act;".

Amendment of  
section 3 of Guj.  
21 of 2007.

3. In the principal Act, in section 3,-

- (1) in sub-section (4), for the words "the Schedule", the word and figure "Schedule I" shall be substituted;
- (2) after sub-section (4), the following sub-section shall be inserted, namely :-

"(4A) The colleges and institutions specified in Schedule II, affiliated to and enjoying the privileges of the Gujarat Technological University or, as the case may be, the Hemchandracharya North Gujarat University immediately before the commencement of the Kadi Sarva Vishwavidyalaya (Amendment) Act, 2012 shall cease to be affiliated from the Gujarat Technological University or, as the case may be, the Hemchandracharya North Gujarat University and shall be deemed to be withdrawn from such privileges from the date of the commencement of the Kadi Sarva Vishwavidyalaya (Amendment) Act, 2012 and shall be deemed to be admitted to the privileges of the University, and all such colleges and institutions shall be the constituent colleges and institutions of the University.".

Guj. of 2012.

Guj. of 2012.

Amendment of  
section 7 of Guj.  
21 of 2007.

4. In the principal Act, in section 7, in clauses (i) and (vii), the words "within the University campus" shall be deleted.

Amendment of  
section 39 of  
Guj. 21 of 2007.

5. In the principal Act, in section 39, for the words "the Schedule", the word and figure "Schedule I" shall be substituted.

Insertion of new  
section 39A in  
Guj. 21 of 2007.

6. In the principal Act, after section 39, the following section shall be inserted, namely:-

Completion of  
courses of students in  
colleges affiliated to  
Gujarat  
Technological  
University or  
Hemchandracharya  
North Gujarat  
University.

"39A. Notwithstanding anything contained in this Act or the Regulations, any student of the colleges or institutions specified in Schedule II and affiliated to the Gujarat Technological University or, as the case may be, the Hemchandracharya North Gujarat University, who immediately before the commencement of the Kadi Sarva Vishwavidyalaya (Amendment) Act, 2012 was studying or was eligible for any examination of the Gujarat Technological

Guj. of 2012

University or, as the case may be, the Hemchandracharya North Gujarat University shall be permitted to complete his course in preparation therefore, and the University shall provide for such period and in such manner as may be prescribed for the instruction, teaching, training and examination of such students, in accordance with the courses of studies of the Gujarat Technological University or, as the case may be, the Hemchandracharya North Gujarat University.”.

7. In the principal Act, the existing Schedule shall be renumbered as Schedule I, and after Schedule I as so renumbered, the following Schedule shall be added, namely:-

Insertion of new  
Schedule II to  
Guj. 21 of 2007.

**“SCHEDULE II**  
( See sub-section (4A) of section 3 and section 39A )

Sr. No.	Name of the Colleges / Institutions	Courses being offered	Affiliated to
1	2	3	4
1.	Leelaben Dashrathbhai Ramdas Patel (LDRP) Institute of Technology and Research, Gandhinagar.	Bachelor of Engineering, Master of Engineering, Master of Business Administration (M.B.A.), Master of Computer Application (M.C.A.)	Gujarat Technological University
2.	S. V. Institute of Computer Studies, Kadi.	Master of Computer Application (M.C.A.)	Gujarat Technological University
3.	S. V. Institute of Management, Kadi	Master of Business Administration (M.B.A.)	Gujarat Technological University
4.	Narsinhbhai Patel College of Computer Studies and Management, Kadi.	Bachelor of Business Administration (B.B.A.), Bachelor of Computer Application (B.C.A.) and Post-Graduate Diploma in Computer Application (PGDCA)	Hemchandracharya North Gujarat University
5.	S. V. College of Education, Kadi	Bachelor of Education (B. Ed.) (Gujarati Medium)	Hemchandracharya North Gujarat University
6.	Acharya Shri Manubhai J. Patel M.Ed, College, Kadi.	Master of Education (M. Ed.)	Hemchandracharya North Gujarat University”.

The Kadi Sarva Vishwavidyalaya has been established as a private University by a State law to provide an opportunity for quality education in various faculties and to add the opportunities for the students of Gujarat for higher education in the State.

It is proposed to amend the Kadi Sarva Vishwavidyalaya Act, 2007 (Guj. 21 of 2007) to bring certain self-financed colleges run by the Trust within the ambit of the Act so as to make them the constituent colleges of the University. In view of the objects of the University laid down in section 5 of the Act, it is one of the objects of the University to create centers of excellence for providing knowledge, education, training and research facilities of high order in the field of higher education by various faculties and subjects. In this view of the matter it is found necessary that the University should not be limited to a single campus but it may have various campuses or off campus constituent colleges also. The University Grants Commission has also conceptualized the Unitary and Private University having single or multiple campuses or having distributed campuses. The amendment proposed to be made by insertion of new off campus colleges is in consonance with the concept of University Grants Commission to allow Unitary and Private University to have multiple campuses or distributed campuses.

The privileges of certain colleges and institutions which are enjoyed by the Hemchandracharya North Gujarat University or, as the case may be, the Gujarat Technological University, are proposed to be withdrawn from the said concerned Universities and after the commencement of the Act, the privileges of the University shall be enjoyed by such colleges and institutions as the constituent colleges and institutions of the University established by the said Act.

The new section 39A proposed to be inserted in the said Act provides safeguards, for the completion of courses of, to the students studying in the colleges affiliated to the Hemchandracharya North Gujarat University or, as the case may be, the Gujarat Technological University.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

RAMANLAL VORA,

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill involves delegation of legislative powers in the following respect :-

**Clause 1.** - Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which this Act shall come into force.

**Clause 5.** - New section 39A proposed to be inserted by this clause empowers the University to prescribe by regulations, the period within which and the manner in which the University shall provide for the instruction, teaching, training and examination of the students in accordance with the courses of studies of the Gujarat Technological University or the Hemchandracharya North Gujarat University.

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

Dated the 18<sup>th</sup> February, 2012.

**RAMANLAL VORA.**

By order and in the name of the Governor of Gujarat,

Gandhinagar,

Dated the 18th February, 2012.

**C. J. GOTHI,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.